

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
CAA-51/ND/2020

IN THE MATTER OF:

Arviv Lifesciences Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

**Order delivered on 19.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the RD/OL**

**:Ms. Varsha Banerjee, Advocate.
:Ms. Shankari Mishra, proxy
counsel.**

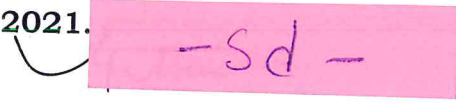
For the Income Tax Department

:Ms. Easha Kadian, St. counsel.

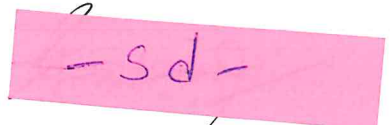
ORDER

Heard the submissions made by the counsel for the applicant. Ld. Counsel for the applicant is directed to file an undertaking regarding tax liabilities including complying with the direction under Section 70 (A) which may likely to be issued by the Income Tax Department and dues for some time as per law. Ld. Counsel for the petitioner may also address a reminder to RBI regarding the NBFC nature of business activity. Ld. Counsel for the RD/OL is present and we have heard her submissions. Ld. Counsel for the Income Tax Department is also present and prayed for grant of time to file their reply in the matter. 10 days' time has been granted. Post the matter to **15th February,**

2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**